

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 111 OF 2018 IN
DFR NO. 4128 OF 2017

Dated: 12th April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s. Inland Power Ltd.	Appellant(s)
Vs.		
Jharkhand State Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s) : Ms.Swapna Seshadari

Counsel for the Respondent(s) : Mr. C.K.Rai for R-1

ORDER

IA NO. 111 OF 2018

(Appl. for condonation of delay in filing the appeal)

Learned counsel, Mr. C.K.Rai, appearing for the Respondent, accept notice on behalf of the first Respondent. Other respondents, though served, unrepresented. Learned counsel appearing for the first Respondent, prays for four weeks' time to file his objections/written submissions on IA No. 111 of 2018.

Submissions made by the learned counsel appearing for the first Respondent, as stated above, is placed on record.

Learned counsel appearing for the first Respondent is granted four weeks' time to file his written submissions/reply on or before 11.05.2018. Thereafter, rejoinder, if any, may be filed by the learned counsel appearing for the Appellant, on or before 25.05.2018 after serving copy on the other side.

List the matter on **28.05.2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
Pr/kt

(Justice N.K. Patil)
Judicial Member